

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 04/RP/2015

in

Petition No. 102/TT/2013

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member**

Date of Hearing: 05.03.2015

Date of Order : 27.04.2015

In the matter of:

Review under Regulation 103 (1) of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 of order dated 31.1.2014 in Petition No. 102/TT/2013 in the matter of approval of transmission tariff for Thermal Powertech Corporation India Limited-Nellore Pooling Station Transmission Line with associated bay extensions for the period from DOCO to 31.3.2014 in Southern Region for tariff block 2009-14.

And in the matter of:

Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector 29, Gurgaon-122001
Haryana

.....**Petitioner**

Vs

1. Karnataka Power Transmission Corporation Ltd. (KPTCL),
Kaveri Bhawan, Bangalore-560 009.
2. Transmission Corporation of Andhra Pradesh Ltd. (APTRANCO),
Vidyut Soudha,
Hyderabad-500 082.



3. Kerala State Electricity Board (KSEB),
Vaidyuthi Bhavanam,
Pattom, Thiruvananthapuram-695 004.
4. Tamil Nadu Generation and Distribution Corporation Ltd.
NPKRR Maaligai, 800, Anna Salai,
Chennai-600 002.
5. Electricity Department
Government of Goa
VidyutiBhawan, Panji,Goa-403001
6. Electricity Department, Government of Pondicherry,
Pondicherry-605 001.
7. Eastern Power Distribution Company of Andhra Pradesh Ltd. (APEPDCL),
APEPDCL, P&T Colony,
Seethmmadhara, Vishakhapatnam,
Andhra Pradesh.
8. Southern Power Distribution Company of Andhra Pradesh Ltd. (APSPDCL),
Srinivasasa Kalyana Mandapam Backside,
Tiruchanoor Road, Kesavayana Gunta,
Tirupati-517 501.
9. Central Power Distribution Company of Andhra Pradesh Ltd. (APCPDCL),
Corporate Office, Mint Compound,
Hyderabad-500 063.
10. Northern Power Distribution Company of Andhra Pradesh Ltd. (APNPDCL),
Opp. NIT Petrol Pump,
Chaitanyapuri, Kazipet,
Warangal-506 004.
11. Bangalore Electricity Supply Company Ltd. (BESCOM),
Corporate Office, K. R. Circle,
Bangalore-560 001.
12. Gulbarga Electricity Supply Company Ltd. (GESCOM),
Station Main Road, Gulbarga.
Karnataka.

13. Hubli Electricity Supply Company Ltd. (HESCOM),
Navanagar, PB Road,
Hubli, Karnataka.
14. MESCOM Corporate Office,
Paradigm Plaza, AB Shetty Circle,
Mangalore-575 001.
15. Chamundeswari Electricity Supply Corporation Ltd. (CESC),
927, L J Avenue, Ground Floor,
New KantharajUrs Road,
Saraswatipuram, Mysore-570 009.
16. Thermal Powertech Corporation India Limited,
6-3-1090, C-Block TSR Towers Avenue,
Rajbhawan Road,
Somajiguda, Hyderabad-500 082.

.....**Respondents**

For petitioner : Ms. Anushree Bardhan, Advocate, PGCIL
Ms. Ranjitha Ramachandran, Advocate, PGCIL
Shri S.K Venkatesan, PGCIL
Shri Jasbir Singh, PGCIL

For respondent : None

Order

This review petition has been filed by Power Grid Corporation of India Limited (PGCIL) seeking review of the order dated 26.12.2014 in Petition No. 102/TT/2013 under Regulation 103(1) of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, wherein transmission tariff was allowed for Thermal Powertech Corporation India Limited-Nellore Pooling Station Transmission Line with associated bays extensions for the period starting from 1.6.2012 to 31.3.2014. PGCIL has filed the instant review petition on the ground that there are

apparent errors in the impugned order with regard to additional “Return of Equity” (RoE) and capital cost. PGCIL has prayed to modify the impugned order by allowing additional RoE of 0.5% for commissioning the instant assets within the specified timeline and also consider the capital cost of ₹8379.89 lakh instead of ₹8218.77 lakh.

2. Learned counsel for the Review Petitioner submitted that 400 kV D/C Quad transmission line and the sub-station along with the associated extension bays were commissioned within 19 months from the date of IA which was within the qualifying period of 32 months as per Item (C) of Para C of the Appendix II to the 2009 Tariff Regulations. Learned counsel further submitted that as per Regulation 3(40) of the 2009 Tariff Regulations, the sub-station associated with the transmission line is a part of the transmission system and therefore the sub-station forms part of the transmission line and its cost should also be considered for the purpose of allowing additional RoE. Learned counsel also submitted that in a similar situation additional RoE of 0.5% was allowed in Petition No. 46/TT/2013 and Petition No. 34/TT/2011 relating to Krishnapattanam UMPP Transmission System and Karcham-Wangtoo Line respectively.

3. Learned counsel further submitted the actual capital cost of the project along with revised tariff forms was filed under affidavit dated 5.3.2014 which has not been considered while preparing the impugned order. Learned counsel submitted that these are errors apparent on the face of record and need to be rectified in review.

4. Having heard the learned counsel for the petitioner, we direct to issue of notice to the respondents returnable by 20.5.2015.

5. The petitioner is directed to serve copy of the application for review, along with this order, on the respondents, latest by 5.5.2015. The respondents may file their reply by 20.5.2015, with advance copy to the petitioner, who may file its rejoinder, if any, by 30.5.2015.

6. Matter to be listed for final hearing on 2.6.2015.

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson

